

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

Original Application No.677 of 2024

Chander Parkash

...Applicant

Versus


Haryana State Pollution Control Board and others

...Respondents

**INDEX**

Sr. No.	Particulars	Date	Page
1.	Reply by way of Affidavit of Buta Ram, District Elementary Education Officer, Sirsa, District Sirsa on behalf of respondent No.8.	26.09.2024	1-6
2.	Annexure R-1 (copy of application of villagers)	07.02.2023	7
3.	Annexure R-2 (copy of letter No.SPL/1, dated 15.03.2023)	15.03.2023	
4.	Annexure R-3 (copy of resolution No.20, dated 29.03.2023)	29.03.2023	9
5.	Annexure R-4 (copy of letter No.125, dated 07.04.2023)	07.04.2023	10
6.	Annexure R-5 (copy of letter No.1009, dated 27.09.2023)	27.09.2023	11

Place: Sirsa  
Date: 26.09.2024

  
(Buta Ram)  
District Elementary Education Officer,  
Sirsa.  
...On behalf respondent No.8

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

Original Application No.677 of 2024

Chander Parkash

...Applicant

Versus

Haryana State Pollution Control Board and others

...Respondents

REPLYBY WAY OF AFFIDAVITOF BUTA RAM,DISTRICT ELEMENTARY

EDUCATION OFFICER, SIRSA, DISTRICT SIRSA ON BEHALF OF

RESPONDENT NO.8.

I, the above named deponent, do hereby solemnly affirm and  
declare as under: -

RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

1. That brief facts are that in village Ahmadpur, Tehsil and District Sirsa, there are Govt. Middle School and Govt. Primary School. Both these Schools are situated side by side. These both schools are surrounded by hundreds of trees and also many trees are standing in the premises of these Schools, which were about 30 years or more old. Due to these trees, the appearance of these schools looks like dense and dangerous forest.
2. That on dated 07.02.2023, an application was received in the office of the respondent No.10 i.e., The Head Mistress, Govt. Middle School, Ahmadpur from some villagers to the effect that in the premises of both these above said Schools, many trees of Eucalyptus (Safeda), which are of the heights of about 100 feet, have been heavily inclined towards school building and out of which some have been already dried. The applicant villagers further written in the application that there is

apprehension that due to rain or storm, these trees may fall on the building of Schools causing heavy monetary and loss of human lives. The copy of application is annexed herewith as Annexure R-1.

3. That the respondent No.10, vide letter No.SPL/1, dated 15.03.2023, has sent the application to the Gram Panchayat for further necessary action. The copy of letter No.SPL/1, dated 15.03.2023 is annexed herewith as Annexure R-2.
4. That the Gram Panchayat has passed resolution No.20, dated 29.03.2023 to the effect that while sending the resolution to the Block Development and Panchayat Officer, Block Sirsa, District Sirsa. The Block Development and Panchayat Officer, Block Sirsa, District Sirsa has sent the resolution of Gram Panchayat to the General Manager, Haryana Forest Development Corporation, Sirsa, vide letter No.125, dated 07.04.2023 for further necessary action. The copy of resolution No.20, dated 29.03.2023 and copy of letter No.125, dated 07.04.2023 are annexed herewith as Annexure R-3 and R-4 respectively.
5. That after due communications between the answering respondent and the General Manager, Haryana Forest Development Corporation, Sirsa. Thereafter, the General Manager, Haryana Forest Development Corporation, Sirsa has prepared a marking list of the 73 trees proposed to be cut and the reserve price of the said trees has been fixed as Rs.1,33,007/- and the same was received in the office of answering respondent with the proposal that if the same is agreed to, the agreement will be returned in triplicate after signing the same, vide letter No.1009, dated 27.09.2023. The copy of letter No.1009, dated 27.09.2023 is annexed herewith as Annexure R-5.
6. That thereafter, after following due process, total 29 trees, which were extremely dangerous to the lives of the school inmates,

children/students and general public have been cut. Out of 73 trees, only 29 trees have been cut and the trees that were cut used to fall in the middle of the road to school and causing problems for students in their journey to school. After cutting these trees the present application has been moved by the applicant, hence the further process of cutting of the rest of the trees has been stopped immediately.

REPLY ON MERITS:

- I. That regarding contents of para No.I of the application, it is submitted that entire process of cutting of 29 trees has been carried out in a legal and lawful manner by following the due process. Detailed reply has been given in the preliminary submissions.
- II. That regarding contents of para No.II of the application, it is submitted that applicant has moved a totally false and frivolous application.
- III. That contents of para No.III of the application are matter of record.
- IV. That regarding contents of para No.IV of the application, it is submitted that applicant has supplied the wrong facts before this Hon'ble Tribunal.  
Sub Parawiswe reply is as under:
  - A. That contents of sub Para A are wrong and incorrect. Detailed reply has been given in the forgoing paras.
  - B. That contents of sub Para B are wrong and incorrect. As a matter of fact, the General Manager, Haryana Forest Development Corporation, Sirsa has prepared a marking list of the 73 trees proposed to be cut and the reserve price of the said trees has been fixed as Rs.1,33,007/-vide letter No.1009, dated 27.09.2023/Annexure R-5.
  - C. That contents of sub Para C are wrong and incorrect. Though the marking list of 73 trees proposed to be cut has been prepared but *only 29 trees have been cut by the forest Nigam.*

- D. That contents of sub Para D are wrong and incorrect. Detailed reply has been given in the forgoing paras.
- E. That contents of sub Para E are matter of record. However, the applicant has no right to move the false applications. Detailed reply has been given in the forgoing paras.
- F. That contents of sub Para F are denied for want of knowledge.
- G. That contents of sub Para G are matter of record.
- H. That contents of sub Para H are matter of record.
- I. That contents of sub Para I are matter of record.
- J. That contents of sub Para J are denied for want of knowledge.
- K. That regarding contents of sub Para K, it is submitted that the trees were cut by the forest department after getting the due permission from respondent No.7.
- L. That contents of sub Para L are denied for want of knowledge. However, it is submitted that the trees were cut by the office of Manager Haryana Forest Corporation, Sirsa, that is a Govt. agency, after getting the due permission from respondent No.7.
- M. That contents of sub Para M are matter of record.
- N. That contents of sub Para N are matter of record.
- O. That contents of sub Para O are wrong and incorrect. The applicant has got no valid reason or ground to file the present application.
- V. That regarding contents of para No.V of the application, it is submitted that applicant has got no valid reason or ground to file the present application. Sub Parawise reply is as under:
- a). That contents of sub para (a) are wrong and incorrect. Detailed reply has been given in the forgoing paras.
- b). That contents of sub para (b) are wrong and incorrect. Detailed reply has been given in the forgoing paras.

14

- c). That contents of sub para (c) are wrong and incorrect. Detailed reply has been given in the forgoing paras.
- d). That contents of sub para (d) are wrong and incorrect. Detailed reply has been given in the forgoing paras.
- e). That contents of sub para (b) are wrong and incorrect. As a matter of fact, the lives of the student are in great danger due to likely hood of said trees falling at any moment. Detailed reply has been given in the forgoing paras.
- f). That contents of sub para (f) are wrong and incorrect. Detailed reply has been given in the forgoing paras.
- g). That regarding contents of sub para (g), it is submitted that permission was granted to cut the trees by respondent No.7 in accordance with law and procedure.
- h). That contents of sub para (h) are wrong and incorrect. As a matter of fact only 29 trees have been cut. Detailed reply has been given in the forgoing paras.
- i). That contents of sub para (i) are wrong and incorrect. In his enquiry the District Development and Panchayat Officer has observed irregularity not the illegality in the matter.
- j). That contents of sub para (j) are wrong and incorrect. Detailed reply has been given in the forgoing paras.
- k). That contents of sub para (k) are wrong and incorrect. Detailed reply has been given in the forgoing paras.
- l). That contents of sub para (l) are wrong and incorrect. Detailed reply has been given in the forgoing paras.
- m). That contents of sub para (m) are wrong and incorrect. Only the 29 trees which were liable to be cut have been cut. Detailed reply has been given in the forgoing paras.

n). That contents of sub para (n) are wrong and incorrect. Detailed reply has been given in the forgoing paras.

o). That contents of sub para (o) are wrong and incorrect. Detailed reply has been given in the forgoing paras.

VI. That the contents of para No.VI are matter of record.

VII. That contents of para No.VI are wrong and incorrect. The applicant is not entitled to any relief as alleged in this para. Detailed reply has been given in the forgoing paras.

It is, therefore, prayed that present application may kindly be dismissed, in the interest of justice.

Deponent



(Buta Ram)

District Elementary Education Officer,  
Sirsa.

...On behalf respondent No.8

Place: Sirsa  
Date: 26.09.2024

VERIFICATION:

Verified that contents of paras No.1 to 6 of the preliminary submissions and para No.I to VII of the reply on merits of the above reply by way of affidavit are true and correct to my knowledge based on the information derived from the official records. No part of it is false and nothing has been kept concealed therein.

Deponent



(Buta Ram)

District Elementary Education Officer,  
Sirsa.

...On behalf respondent No.8

Place: Sirsa  
Date: 26.09.2024

TRANSLATION.

**Annexure R-1.**

Dated 07.02.2023

To

Mrs. Head Teacher, Village Ahmedpur  
Sirsa.

Subject- For cutting of big white and dry trees  
and old trees in GMS and GPS school in  
village Ahmedpur.

Sir,

We all villagers want to draw your attention towards both GMS and GPS schools. There are big white trees in GMS and GPS village Ahmedpur school. Whose length is at least 100 feet. These white trees are leaning over the building and along the road, big white trees are standing and leaning over the road. The length of many white trees is more than 100 feet. And other trees are also standing in the school, many of them have grown. There are also dry trees standing in the school. Due to storm, there is a fear of life and property. Many trees are leaning over the school building and have also fallen on the building and there is a fear of life and property. The condition of the school is like a jungle. Other trees are also standing in the school. Dry trees should also be cut. You should take departmental action under you if there is any loss of life and property. It will be the responsibility of the school staff and the head of the school. We request you to take action as soon as possible. This work is very important and necessary for public interest.

All the villagers,

  
Distt. Ele. Edu. Off  
Sirsa

Annexure R-2.

**GOVT. MIDDLE SCHOOL,**  
SCHOOL CODE:2993  
**AHMEDPUR (SIRSA)**

No.Spl.1/15.2.2023

Dated:15.02.2023.

To

The Gram Panchayat,  
Ahmedpur.

Subject: Regarding Trees of the School.

Sir,

In reference to above said letter you are requested to there are so many trees are old and became weak and there is an always apprehension of their fallen or broken because prior to it so many sprig have already been broken or by way of wind old trees have been fallen down. Hence in future if any such occurrence is happened by which any person can suffer any loss of his life and property then the school/SMC/School Staff and Head of School will not be held responsible and the Gram Panchayat village Ahmedpur shall be held responsible. Hence you are requested to take necessary action in this matter.

Thanking you,

Sd/-

Head Teacher,  
Govt. Primary School,  
Ahmedpur (17603),  
Sirsa.

Sd/-

E.S.H.M.  
G.M.S.,  
Ahmedpur(Sirsa).

  
Distt. Ele. Edu. Off  
Sirsa

## Annexure R-3.

**GRAM PANCHAYAT, AHMEDPUR**  
BLOCK, SIRSA, DISTRICT SIRSA (HARYANA)

No.20 Sarpanch;Sandeep Kumar Dated:29.3.2023

Copy of Resolution No.20 Dated:29.03.2023.

Passed by- Gram Panchayat Ahmadpur Block/  
District- Sirsa.

That it is said that the Sarpanch told that in the village Government 10<sup>th</sup> Secondary School that there are trees of Safeda. Which are near the school building and some of trees are dry and can fall up anytime, which can harm the school children. We should discuss about this. After discussion, the present Panchayat decided that the said trees should be uprooted. The possession may be taken from Forest Department, Sirsa.

A copy of resolution may kindly be forwarded through B.D.& P.O. Sirsa to General Manager, Haryana Forest Development Corporation (GM HFDC). It is accepted.

Sandeep Kumar Sd/- Hindi, Kuldeep Chand Panch Sd/- English, Sanjeev Kumar Panch Sd/- Hindi, Amandeep Kaur Panch Sd/- English, Pooja Rani Panch Sd/- English, Sukhvinder Panch, Sd/- English, Suman Rani Sd/- English, Sandeep Kumar Panch Sd/- English, Asha Rani Panch Sd/- Hindi.  
Quorum is complete.

It is certified that the copy received is original. Appearance in the proceedings book.

Sarpanch Sandeep Kumar  
Gram Panchayat, Ahmedpur

Sd/- Gram Sachiv.

  
Distt. Ele. Edu. Off  
Sirsa

**Annexure R-4****BLOCK DEVELOPMENT AND PANCHAYAT OFFICER  
SIRSA.**

To

General Manager,  
Haryana Forest Development Corporation,  
Sirsa.

No.125

Dated 7/4/2023.

Subject; For submission of copy of resolution.

In the above said subject resolution No.20 dated 29.03.2023 received from Gram Panchayat, Ahmedpur is hereby forwarded to you for information and necessary action accordingly.

Sd/-

B.D.P.O., Sirsa.

Sd/-

Sarpanch

Gram Panchayat, Ahmedpur

Block Sirsa.

  
Distt. Ele. Edu. Off  
Sirsa

**Annexure R-5.**

Office of General Manager,  
Haryana Forest Development Corporation,  
Sirsa.

Office: Forest Complex, MITC Colony, Sirsa.  
Ph. E-mail address:-hfdesirsa@gmail.com  
Serial No. 1009 Dated:27/09.2023.

To

District Elementary Education  
Officer, Sirsa.

Subject:- Regarding sending the contract for  
cutting trees in Government  
Secondary School, Ahmedpur.

Reference:- Your letter No.Estt-4-23/9098  
dated 22.09.2023.

----

Regarding the above subject, as has been written in the letter referred by you about the felling of trees in Govt. Middle School, Ahmadpur. Therefore, three original copies of the contract for felling of trees in Govt. Middle School, Ahmadpur are sent with this letter stating that if you agree to get the trees felled at the prescribed price, then sign the contract and send the three original copies back to this office, so that further action can be taken regarding felling.

Attached : Above.

Sd/-

General Manager,  
Haryana Forest Development  
Corporation, Sirsa.

Endst.No.101

Dated 27/09/2023.

A copy is forwarded to Shri Bhim Singh V.R. along with copy of Annexure with instructions that after getting the signature of the concerned officer, the Code of Evidence should be sent to this office within three days.

Sd/-

General Manager,  
Haryana Forest Development  
Corporation, Sirsa.

18  
Distt. Elc. Edu. Off  
Sirsa

सेवा में

श्री मति मुख्य अध्यापिका महोदय जी,

ग्राम अहमदपुर सिरसा।

विषय:- गांव अहमदपुर में GMS और GPS स्कूल में बड़े-बड़े सफेदे व सूखे पेड़ एवं पुराने पेड़ कटवाने हेतु।

श्रीमान जी,

हम सब ग्रामवासी आपका ध्यान GMS और GPS दोनों स्कूलों की तरफ लेकर जाना चाहते हैं GMS और GPS का गांव अहमदपुर स्कूल में बड़े-बड़े सफेदे के पेड़ हैं। जिनकी लंबाई कम से कम 100 फीट तक है, जो सफेदे के पेड़ बिल्डिंग के ऊपर झुके हुए हैं, और रास्ते के साथ-साथ बड़े-बड़े वृक्ष सफेदे खड़े हैं और रास्ते के ऊपर झुके हुए हैं कई सफेदों की लंबाई 100 फुट से भी ऊपर है, और अन्य वृक्ष भी स्कूल में खड़े हैं उनमें से कई वृक्ष वृद्धि हो चुके हैं स्कूल में समूचे वृक्ष भी खड़े हैं। आधी तूफान के कारण जान माल का डर बना रहता है और कई वृक्ष स्कूल की बिल्डिंग के ऊपर झुके हुए हैं और बिल्डिंग के ऊपर गिर भी चुके हैं और जान माल का डर बना हुआ है। स्कूल की हालत जगल जैसी है अन्य वृक्ष भी स्कूल में खड़े हैं गड़े वृक्ष भी कटवाए जाएं आप अपने तहत विभागीय कार्रवाई करें अगर कोई जान माल का नुकसान होता है। स्कूल स्टाफ की जिम्मेदारी स्कूल के मुखिया की जिम्मेदारी होगी हम आपसे विनती करते हैं कि जल्द से जल्द कार्रवाई अमल में लाए रहें। जनहित लिए अति आवश्यक है और जरूरी है।

मनजुल  
डीपक

Sham yad  
MARBANSAL

Sunny

Chhinder k d

on shal d

Rishu

2/1/21 3/1/21

Jai, w shal सुरेश

रोहित कुमार

विशाल  
मनपाल

True copy

जिला नोडल अधिकारी  
सिरसा



# राजकीय माध्यमिक विद्यालय

स्कूल कोड : 2993  
अहमदपुर (सिरसा)

दिनांक... 15-03-2023

क्रमांक... 15-03-2023

To  
The Gram Panchayat  
Ahmedpur

Subject - स्कूल के पीछे की समस्या के

Sir,

उपरोक्त विषय के सम्बन्ध में आपके निवेदन है कि स्कूल प्रांगण में बहुत सारे पेड़ अति बड़े व जटिल हैं जो-पुष्क हैं जिसका गिरने व टूटने का खतरा सदैव बंध रहता है जसो की पहली कई बार पेड़ों के बड़े टुकड़े गिर चुके हैं और इससे बड़े पेड़ गिर चुके हैं।

सर्वप्रथम आपकी ओर से दुर्भाग्यपूर्ण घटना घटती है जिससे कि भी जो जान-माल का नुकसान होता है तो स्कूल SMC, स्कूल ए.टी.ए. व स्कूल मुख्यालय जिम्मेदार नहीं होगा, अतः कि ग्राम पंचायत अहमदपुर जिम्मेदार है।

आपके द्वारा स्कूल प्रांगण में सम्बन्धित कार्यवाही करें।

धन्यवाद सहित

HT  
GPS, Ahmedpur (17603)  
Sirsa

Urmila Kundra  
E.S.H.M.  
G.M.S.  
Ahmedpur (Sirsa)

True Copy

Distt. Ele Edu. Uti.  
Sirsa



खण्ड विकास एवं पंचायत अधिकारी  
सिरसा।

सेवा में

महाप्रबन्धक,  
हरियाणा वन विकास निगम,  
सिरसा।

क्रमांक 125

दिनांक 7/4/2023

विषय :- नकल प्रस्ताव प्रस्तुत करने बारे।

उपरोक्त विषय बारे ग्राम पंचायत अहमदपुर से प्राप्त प्रस्ताव नं० 20 दिनांक  
29.03.2023 आपको नियमानुसार आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

**E.D.P.O. SIRSA**

खण्ड विकास एवं पंचायत अधिकारी,  
सिरसा।

सिरसा 12/4/23  
ग्राम पंचायत, अहमदपुर  
खण्ड विकास

*True Copy*  
<https://mail.google.com/mail/u/0/?tab=rm&ogbi#inbox?projector=1>

*12/4/23*  
Distt. Ele Edu. Off.  
Sirsa

महाप्रबन्धक, हरियाणा वन विकास निगम, सिरसा

Office:-  
Forest Complex, MITC Colony, Sirsa

Ph. 01666-243020

E-mail address:- hfdcsirsa@gmail.com

क्रमांक 1009

दिनांक 29/09/2023

सेवा में,

District Elementary Education Officer,  
Sirsa.

विषय :-

राजकीय माध्यमिक विद्यालय, अहमदपुर में पेड़ों को कटवाने का अनुबन्ध संज्ञने  
बारे।

सन्दर्भ :-

आपका पत्र क्रमांक स्था-4-23/6098 दिनांक 22.09.2023.

उपरोक्त विषय के सम्बन्ध में जैसा कि आप द्वारा सन्दर्भित पत्र द्वारा Govt. Middle School, Ahmadpur में लगे पेड़ों को कटाई बारे लिखा गया है। अतः Govt. Middle School, Ahmadpur में लगे पेड़ों की कटाई के अनुबन्ध की तीन मूल प्रतियां इस पत्र के साथ भेजते हुये लिखा जाता है कि आप निर्धारित कीमतों पर वृक्ष कटवाने के लिये सहमत हैं तो अनुबन्ध पर हस्ताक्षर करके तीन मूल प्रतियां इस कार्यालय में वापिस भिजवायें, ताकि कटाई बारे आगामी कार्यवाही की जा सके।

संलग्न : उपरोक्त।

*Surinder Bhatia*  
महाप्रबन्धक  
हरियाणा वन विकास निगम  
सिरसा।

पृ० क्रमांक : 10/6

दिनांक : 29/09/2023

श्री भीम सिंह वरुण को अनुबन्ध की प्रति सहित भेजकर निर्दिष्ट दिनांक में सम्बन्धित अधिकारी के हस्ताक्षर करवाकर गवाही सहित तीन दिन के अन्दर-अन्दर इस कार्यालय में भिजवायें।

*Surinder Bhatia*  
महाप्रबन्धक  
हरियाणा वन विकास निगम  
सिरसा।

True copy

Dist. Ele. Edu. Off.  
Sirsa

102

12

**AGREEMENT**

Agreement between Govt. Middle School, Ahmadpur, District Elementary Education Officer,  
Sirsa And -

General Manager, Haryana Forest Development Corporation, Sirsa (on behalf of the Forest Corporation).

We agree to sell trees (Plants) standing in our lane situated Govt. Middle School, Ahmadpur, on the  
following rates fixed by the Corporation, which is shown against each class as under:-

(Green Trees)

S.N o.	Species	Girth Class Cms.	Nos of Trees (Nos).	Volume Per Trees (M3)	Total Volume (M3)	Rate per Trees (Rs.)	Total Amount
1	Shisham	V	1	0.06	0.06	149	149.00
		IV	1	0.14	0.14	361	361.00
		III	1	0.57	0.57	3790	3790.00
		II A	1	1.13	1.13	7578	7578.00
		I A	1	2.83	2.83	22106	22106.00
		<b>Total</b>	<b>5</b>		<b>4.73</b>		<b>33984.00</b>
2	Misc.	IV	2	0.14	0.28	145	290.00
		III	1	0.57	0.57	668	668.00
		II A	1	1.13	1.13	1368	1368.00
		<b>Total</b>	<b>4</b>		<b>1.98</b>		<b>2526.00</b>
3	Ailanthus, Jaal, Ficus, Frash, Badam Papri	IV	1	0.14	0.14	106	106.00
		III	1	0.57	0.57	486	486.00
		II A	1	1.13	1.13	995	995.00
		<b>Total</b>	<b>3</b>		<b>1.84</b>		<b>1587.00</b>
4	Euc.	50-59	6	0.100	0.60	246	1476.00
		60-59	2			421	842.00
		70-79	2			557	1114.00
		80-89	6	0.420	4.20	335	5015.00
		90-99	4			1130	4400.00
		110-119	8	0.950	11.40	1986	15888.00
		130-139	7			2754	19278.00
		140-149	7	1.710	23.94	3528	24696.00
		160-169	2	2.700	5.40	4554	9108.00
		180-189	1	3.900	3.90	5735	5735.00
<b>Total</b>	<b>45</b>		<b>49.44</b>		<b>87553.00</b>		
<b>G.Total</b>	<b>57</b>		<b>57.99</b>		<b>125450</b>		
(Dead Dry Trees)							
1	Shisham	V	2	0.06	0.06	149	149.00
		IV	8	0.14	1.12	361	2888.00
		III	1	0.57	0.57	3790	3790.00
		<b>Total</b>	<b>10</b>		<b>1.75</b>		<b>6827.00</b>
							D. Dry Trees 65%
							4437.55
2	Misc.	V	1	0.06	0.06	58	58.00
		<b>Total</b>	<b>1</b>		<b>0.06</b>		<b>58.00</b>
							D. Dry Trees 65%
							37.70
3	Ailanthus, Jaal, Ficus, Frash, Badam Papri	IV	1	0.14	0.28	106	212.00
		<b>Total</b>	<b>1</b>		<b>0.28</b>		<b>212.00</b>
							D. Dry Trees 65%
							137.80

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181  
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Sirsa

4	Euc.	20-29	0	0.025	0.00	29	0.00	
		70-79	1	0.420	0.42	557	557.00	
		110-119	2	0.950	1.90	1986	3972.00	
		<b>Total</b>	<b>3</b>		<b>2.32</b>		<b>4529.00</b>	
<b>D.Dry Trees 65%</b>								<b>2943.85</b>
<b>D.Dry Trees G.Total 65%</b>			<b>16</b>		<b>4.41</b>		<b>7557.00</b>	
<b>Green &amp; D.Dry Trees G.Total</b>			<b>73</b>		<b>62.40</b>		<b>133007</b>	

1 Felling will be completed within a period of three months from the dates of taking possession of the trees. In case of agriculture crops standing in the area, period will be extended till the harvesting of the crop.

2 The Seller will not make any alteration in the boundary of the area where trees are located or deface remove or obliterate and the marking on the trees.

3 The girth measurements, after checking by the General Manager/Managing Director will be final and no alteration will be made.

4 The seller will not cut any trees, saplings in the area or lop the branches, leaves etc. of the trees sold. If any trees are found to be deducted from the final payment.

5 If there is any dispute about any trees during felling, the price of such trees will be deducted at the time of final payment.

6 The trees will be cut at ground level in Eucalyptus and other species will be uprooted.

7 Though every precaution will be taken while felling the tree. So that felling tree do not damage any Electric wire or any structures even then if there is any damage due to accidental felling Corporation will not bear such damage.

8 All Payments above Rs. 20000/- will be made by cheque issued by the General Manager/Chief General Manager/Managing Director of the Corporation.

9 If there are any disputes, such cases will be referred to the Conservator of Forests West Circle, Hisar in whose Jurisdiction the area falls for arbitration, whose decision will be binding on the seller and The Corporation.

10 All legal action will be within the jurisdiction of District of Sirsa.

11 Any Discrepancy found during handing over charge of any lot will be rectified accordingly whenever final payment is made by the Corporation.

Signature of General Manager,  
Haryana Forest Development  
Corporation Ltd., Sirsa

Witness No. 1

Witness No. 2

True copy

Distt. Ele. Edu. Off.  
Sirsa

Signature of,  
District Elementary Education Officer,  
Sirsa.

जिला मौलिक शिक्षा अधिकारी  
सिरसा

Witness No. 1

Witness No. 2

3.

संकेत  
नाम पत्राया  
जिला मिरसा

G.M.S.

Amritpur (S)